

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
And Bharti Hexacom Ltd.

.... Petitioner

Order under Section 7

Order delivered on 09.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar & Mr. Pradyumna Sharma, Mr. Tanmay Sharma, Ms. Pallavi Rao & Mr. Gyanendra Kumar, Advocates
For the Respondent: Mr. Kamal Kant Jha, Senior Panel Counsel & Mr. Siddharth Jha and Mr. Prabhakar Thakur, Advs. for DOT
Mr. Deepak Anand, Mr. Aayushmaan V., Advs. for Income tax

ORDER

CA-828(PB)/2019:-

Mr. Puri, learned senior counsel for the applicant states that the present application has become infructuous in view of the order passed in CA No. 1008(PB)/2019 on 30.05.2019.

In view of the above, the application is dismissed as infructuous.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)